IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 304
IB-116/ND/2021
New IA- 1614/2024

IN THE MATTER OF:

M/s. Siemens Financial Services Pvt. Ltd. ... Applicant/Petitioner

Versus

Vinod Sehwag (Personal Guarantor of Xalta Food & Beverages Pvt. Ltd.) ... Respondent

Under Section: 95(1) of IBC

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Adv. Samar Vijay Singh, Adv. Azeem A. Dost, Adv. Prashant Sharma for RP along with RP in person

For the FC : Adv. Asav Rajan, Adv. Charu Trivedi

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1614/2024: **For the reasons stated therein, the IA is allowed** and the Status report is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Deep Chand